

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4028
ANSWERED ON:15.12.2009
ACCIDENT INVOLVING DIPLOMATIC VEHICLES
Dhotre Shri Sanjay Shamrao;Wankhede Shri Subhash Bapurao

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the compensation has been provided to the family of the deceased;
- (b) if so, the details thereof;
- (c) if not, the reasons for the delay in providing suitable compensation to the deceased; and
- (d) the time by which the compensation is likely to be provided?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (b): No, Madam. Compensation has not yet been paid to the family of the deceased.
- (c) to (d): Action is taken as per Vienna Convention on Diplomatic Relations 1961, regarding privileged persons driving such vehicles. The Embassy concerned has been advised by Ministry of External Affairs regarding Indian law which makes it incumbent on every individual (including diplomats) possessing/driving/owning a motor vehicle to insure him/her against any liability that may arise from the death or bodily injury to any person caused by the use of a vehicle in a public place.